

DELHI LEGISLATIVE ASSEMBLY

**Bulletin Part – I**

(Brief summary of proceedings)

**Tuesday 7th November, 2006/ 16 Kartika 1928 (Saka)**

**No. 66**

**1 2.03 PM**

**Ch. Prem Singh, Hon'ble Speaker in Chair.**

Dr. Jagdish Mukhi sought to know the fate of his notice of Adjournment Motion. The Chair rejected the notice of Adjournment Motion, as it was not in accordance to rule 61(6). Dr. Jagdish Mukhi also wanted to know the fate of the notice involving Breach of Privilege and Contempt against the Chief Minister given under rule 66. The Chair announced that in accordance with the rule 68(3) there was need to give an opportunity to the Chief Minister to reply and he will take an appropriate decision only in accordance with the rules.

Members of BJP started raising slogan against sealing drive causing interruption in the proceedings of the House

Several Members of the BJP entered the well of the House causing disruption to the proceeding of the House.

**2 2.09 PM**

The Minister of Education moved a Motion for expulsion of members of BJP and the Chair expelled the Members of BJP with the leave of the House: -

For rest of the Session

1. Dr. Jagdish Mukhi
2. Sh. Sahab Singh Chauhan
3. Sh. Puran Chand Yogi
4. Sh. O.P. Babber
5. Sh. Moti Lal Sodhi
6. Sh. Mohan Singh Bisht
7. Sh. Karan Singh Tanwar
8. Sh. Ravinder Nath Bansal
9. Sh. S.P Ratawal
10. Sh. Kulwant Singh Rana
11. Sh. Ramesh Bidhuri
12. Sh. Vijay Jolly
13. Sh. Mange Ram Garg
14. Sh. H.S. Balli

For three days

1. Shri Dharam Deo Solanki
2. Shri Jai Bhagwan Aggarwal
3. Shri Subhash Sachdeva
4. Shri Sushil Chaudhery

**3 2.10 PM**

House adjourned for ten minutes

4 **2.23 PM**

House re-assembled.

**Question Hours:** Starred questions No. 121,124,128,133,134,135 were asked and replied. Replies to starred questions No.122-123,125-127,129-132,136-140 and unstarred questions No.369-404 were placed on the table.

5 **3.04 PM**

**Special Mention (Rule 280):** The following Members raised matters under Rule 280:-

1. Shri Baljor Singh
2. Shri Veer Singh Dhingan
3. Shri A Dayanand Chandila A (Minister of Health intervened)
4. Shri Ramesh Lamba (Minister of Transport intervened)
5. Shri Surender Kumar
6. Shri Ramvir Singh Bidhuri (Chief Minister intervened)

6 **3.28 PM**

**Paper laid on the Table:**

1. The Minister of Industries laid the following paper:-  
Notification No.F.1/C.1/Policy/INSITU/Jawahar Nagar/2006/018/616 dated 30<sup>th</sup> June 2006 regarding amendment Delhi Master Plan 2001.
- 2.The Minister of Transport laid the following paper: -
  - I. Notification No. F. /PA/JCO/RGT/Tpt./04/209 dated 23-02-2006, which is regarding specifying the area jurisdictions of Zonal Transport Office, West District-I and West District-II.
  - II. Notification No.F.19 (22)/Tpt./Sectt. /05/197 dated 26-02-2006, which is regarding restrictions on the resignation/plying of three wheeler goods vehicles.
  - III. Notification No.F.19 (183)/Tpt.Sectt. /05/232 dated 09-06-2006, which is regarding peak hours restrictions of Light Goods Vehicles.
  - IV. Notification No. F.21/SECY/STA/2001/262, which is regarding constitution of State Transport Appellate Tribunal (STAT).
3. The Minister of Development, Revenue, Irrigation & Flood, food & Civil Supplies, Environment & Forest laid the following paper :-
  - I. Notification No. F. (86)/EA/Env./2005(i)485, Dated 2<sup>nd</sup> June, 2005 issued under sub-Section(2) of Section 1 of the /Delhi Plastic Bag (manufacture, Sale and Usage) and Non-bio-degradable (Control) (Amendment) Act,2004 (Delhi act 2 of 2005) regarding usage of degradable plastics in Delhi.
  - II. Notification No. F.8 (86)/EA/Env. /2005(ii) 486, Dated 2<sup>nd</sup> June, 2005 issued under Sub-Section(3) of Section of the Delhi Plastic bag (Manufacture, Sales and usage) and Non-bio-degradable Garbage(Control) Act,2000 (Delhi Act 6 of 2001), as amended by the Delhi Plastic Bag(Manufacture, Sales and Usage) and Non-bio-degradable Garbage (Control) (Amendment) Act,2004 (Delhi Act 2 of 2005) regarding usage of degradable plastics in Delhi.

III Notification No. F.8 (86)/EA/Env./2005/450, Dated 25<sup>th</sup> May, 2006 issued under Sub-Section(3) of Section 1 of the Delhi Plastic Bag (Manufacture, Sales and Usage) and Non-bio-degradable Garbage (Control) Act, 2000 (Delhi Act 6 of 2001), as amended by the Delhi Plastic Bag (Manufacture, Sales and Usages) and Non-bio-degradable Garbage (Control) (Amendment) Act, 2004 (Delhi Act 2 of 2005) and in continuation of the earlier notification No. F. (86)/EA/Enc./2005 (ii)/486, Dated 2<sup>nd</sup> June 2005 regarding usage of degradable plastics in Delhi.

7 3.29 PM

## **Legislative Proposals:**

### **(i) Introduction of Bill**

**(1) The Delhi Value Added Tax (Amendment) Bill, 2006':** The Minister of Finance introduced 'The Delhi Value Added Tax (Amendment) Bill, 2006' (Bill No. 13 of 2006)' with the leave of the House

### **(ii) Consideration & Passing of Bills**

**(1) 'The Delhi Tibbia College (Takeover)(Amendment) Bill, 2006':** The Minister of Health moved that 'The Delhi Tibbia College (Takeover) (Amendment) Bill, 2006 (Bill No. 7 of 2006)' introduced in the House on 2<sup>nd</sup> November 2006 be considered. He also made a brief statement.

The following members participated in the discussion:-

1. Shri Vijay Singh Lochav (He also moved his amendment)
2. Dr. Kiran Walia (She also moved her amendment)

The Minister of Health replied and requested Shri Vijay Singh Lochav and Dr. Kiran Walia to withdraw their amendments. Both Shri Vijay Singh Lochav and Dr. Kiran Walia withdrew their amendments with the leave of the House

The Bill was considered clause wise

The Minister of Health moved that 'The Delhi Tibbia College (Takeover) (Amendment) Bill, 2006 (Bill No. 7 of 2006)' be passed.

**The Motion was put to vote and adopted by voice vote.**

**(2) 'The Delhi Co-operative Societies (Amendment) Bill, 2006':** The Minister of Co-Operative moved that 'The Delhi Co-operative Societies (Amendment) Bill, 2006 (Bill No. 9 of 2006)' introduced in the House on 2<sup>nd</sup> November 2006 be considered.

He also made a brief statement.

The following members participated in the discussion:-

1. Shri Naseeb Singh (He also moved his amendment)
2. Shri Vijay Singh Lochav(He also moved his amendment)
3. Shri Mukesh Sharma (He also moved his amendment)

The Minister of Development replied

The Bill was considered clause wise.

Shri Vijay Singh Lochav moved the following amendments "In the Amendment of section 20 for the words " no assets and liabilities" the words "no fixed assets and out side liabilities" shall be substituted.

Amendment was put to vote and adopted.

Shri Naseeb Singh, Shri Vijay Singh Lochav and Shri Mukesh Sharma moved the following amendment

“In the section 91 for the words “Five thousand rupees” the words “five hundred” shall be substituted.

Amendment was put to vote and adopted.

The Minister of Development moved that ‘The Delhi Co-operative Societies (Amendment) Bill, 2006 (Bill No. 9 of 2006)’ be passed.

**The Motion was put to vote and adopted by voice vote.**

(3) **‘The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension Etc.) (Amendment) Bill, 2006’:** The Chief Minister moved that ‘The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension Etc.) (Amendment) Bill, 2006’ (Bill No.10 of 2006)’ introduced in the House on 2<sup>nd</sup> November, 2006 be considered.

She also made a brief statement.

The Bill was considered clause wise

The Chief Minister moved that ‘The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension Etc.) (Amendment) Bill, 2006’ be passed.

**The Motion was put to vote and adopted by voice vote.**

(4) **‘The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill, 2006’:** The Chief Minister moved that ‘The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill, 2006’ (Bill No.11 of 2006)’ introduced in the House on 2<sup>nd</sup> November, 2006 be considered. She also made a brief statement.

The Bill was considered clause wise

The Chief Minister moved that ‘The Ministers of the Government of the National Capital Territory of Delhi (Salaries & Allowances) (Amendment) Bill, 2006’ be passed.

**The Motion was put to vote and adopted by voice vote.**

8 **4.00 PM**

House adjourned for tea break

9 **4.35 PM**

House re-assembled.

**Government Resolution** under rule 90 Discussion continued-

The following members participated in the discussion :-

- i) Shri Bheeshm Sharma
- ii) Shri Anil Bhardwaj
- iii) Shri Rajesh Liloithia
- iv) Shri Surender Pal Singh
- v) Shri Mahabal Mishra
- vi) Shri Vijay Singh Lochav
- vii) Shri Mukesh Sharma
- viii) Shri Subhash Chopra
- ix) Shri Shoaib Iqbal
- x) Shri A.Dayanand Chandela A.

xi) Shri Ramvir Singh Bidhuri moved the following amendment

“This House further requests the Union Urban Development Ministry to finalize the Master Plan of Delhi 2021 at the earliest and to move the Supreme Court to suspend operation of its orders till notification of Delhi Master Plan 2021.”

“This House also resolves that the Delhi Laws (Special Provisions) Act, 2006 should be incorporated in Schedule-IX of the Constitution by making necessary amendments to Article 31-A of the Constitution by the Union Government at the earliest to put the entire matter out of the purview of the courts. And this House further resolved that 1500 unauthorized colonies of Delhi be regularized and provision worth one thousand crores for the development of unauthorized colonies be made.”

Members continued discussion: -

- xii) Shri Tarvinder Singh Marwah
- xiii) Shri Jaikishan
- xiv) Shri Vinay Sharma

Replying to the debate the Chief Minister expressed that in view of the scenario emerging after the orders for Sealing of the Hon’ble Supreme Court the following resolution be passed by the House

“This House expresses its grave concern at the prevailing fear, panic and uncertainty in large segments of the population arising from the sealing drive of MCD despite various enactments and notifications both by the Parliament and the Union Government which will render lakhs of people jobless in the city. The House resolves that the sealing drive be stopped immediately till the finalization of the Master Plan of Delhi-2021 by the Union Government. The House further requests the Union Urban Development Ministry to finalize the Master Plan of Delhi-2021 at the earliest and to move the Hon’ble Supreme court to suspend operation of its orders till notification of the Delhi Master Plan-2021

However, since then the Hon’ble Supreme Court has passed an order which has said that sealing will not stop. It has further put the responsibility on the Monitoring Committee not just to implement their order but also to inform the Hon’ble Supreme Court of its progress.

We have a policy for resettlement of JJ clusters. This house would therefore, plead that immediately a scheme for rehabilitation of shops should be announced by the DDA and MCD. More market areas including space for hawkers and vendors should be made available, more parking areas should be made available, and for negative traders special areas should be made available at the earliest. We will continue our efforts for amicable settlement.”

The Chief Minister requested Shri Ramvir Singh Bidhuri to withdraw his amendment and he declined to do so.

The amendment of Sh. Ramvir Singh Bidhuri was put to vote and negated by voice vote.

The Government Resolution was put to vote and passed by voice vote.

House adjourned upto 2.00 PM on 8<sup>th</sup> November, 2006

**November,  
2006**

**Secretary**